

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4096  
ANSWERED ON:30.04.2012  
RELEASE OF FUNDS FROM CAMPA  
Shukla Shri Balkrishna Khanderao Balu Shukla

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has any proposal to transfer the funds from adhoc- Compensatory Afforestation Fund Management and Planning Authority (CAMPA) to State CAMPAs in the country ;
- (b) if so, the details thereof, State-wise including Gujarat ;
- (c) the steps taken by the Government in this regard ; and
- (d) the time by which remaining funds are likely to be released?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) There is presently no proposal to transfer the entire funds kept in the accounts in the name of the State CAMPAs by the Ad-hoc CAMPA, to the respective State CAMPAs. However, release of funds to the State CAMPAs is being undertaken in terms of the Order dated 10th July 2009 pronounced by the Hon'ble Supreme Court of India in IA No.2143 in Writ Petition (Civil) No.202 of 1995 titled T N Godavarman Thirumalpad Vs Union of India & Ors in which the Hon'ble Court has observed that substantial amount of funds have been received by the Ad-hoc CAMPA and sudden release and utilization of this large sum all at one time may not be appropriate and may lead to its improper use without any effective control on expenditure and that the Hon'ble Court considers it appropriate to permit the Ad-hoc CAMPA to release, for the time being, the sum of about Rs.1000 crores per year, for the next 5 years, in proportion of 10% of the principal amount pertaining to the respective State/ UT as per the further conditions given in the said Order.